

proceedings under section-543, 538 and 541 against Bhai Mohan Singh ex-Managing Director of Sahib Singh (Agencies) Private Limited under liquidation; and

(b) if so, the full facts and details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) The misfeasance application under Section 543 read with Sections 538 and 541 of the Companies act, 1956, was filed by the Officials Liquidator, attached to the Hon'ble Delhi High Court on 21st September, 1981 against the ex-directors of Sahib Singh (Agencies) Private Ltd., (In Liquidation) including Bhai Mohan Singh who was the Managing Director of the said company on grounds of falsification of books, fraud, mis-appropriation, misuse, embezzlement, diversion of funds, misfeasance and breach of trust in respect of assets of M/s. Sahib Singh (Agencies) Private Ltd., (In Liquidation) and requesting that they might be held liable and responsible jointly and severally to the amount of Rs. 1,33,49,840.33 representing the loss suffered by the company. The proceedings are pending before the Hon'ble Delhi High Court.

Modernisation of Power Generation Stations

4613. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a grant of two million pounds is available to the country for consultancy in rejuvenation/modernisation of power stations;

(b) whether it is also a fact that a project report for this purpose has been submitted by the Madhya Pradesh State Electricity Board to Government; and

(c) if so, when, and the decision re-

garding sanction of the project report and providing funds to Madhya Pradesh for this purpose?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (c) Madhya Pradesh Electricity Board had submitted a project report for rejuvenation/modernisation of thermal power stations in Madhya Pradesh for techno-economic appraisal of the Central Electricity Authority. Certain clarifications have been sought by Central Electricity Authority from Madhya Pradesh Electricity Board. The final project report is yet to be submitted by Madhya Pradesh Electricity Board. The report submitted earlier by MPEB does not indicate funding of the cost of consultancy estimated at Rs. 552 lakhs from any available grant of two million pounds.

Selection Committee for Choosing Announcers, News Readers Etc.

4614. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any Selection and Monitoring Committee for choosing Announcers, News Readers and National hook-up News Reporters in Doordarshan; and

(b) if so, the criteria for choosing the above?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The selection of Presentation Announcers and News-Presenters in Doordarshan including News Readers on the National-hook-up is made by a Selection Committee. The Committee is headed by the Director of the Kendra from which programme is telecast, other senior officers of the Kendra and one or two experts from outside are its Members. There is no category of National hook-up News Reporters in Doordarshan.

There is mechanism for initial monitoring of the performance.

(b) while choosing Announcers, their general appearance, their presentability on the screen, the quality of their voice and their ability to present programmes in an attractive manner is kept in view.

In the case of News Presenters, in addition to the above criteria, they should possess proficiency in current affairs and ability to present news in an effective manner.

Films involved, sex and violence

4615. SHRI ANANTHA RAMULU MALLU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the details regarding the rules and procedure followed when a title/name of a film itself indicates involvement of sex and violence in the film;

(a) how the Censor Boards Pass such films with 'A' certificates; and

(c) whether there have been any protests regarding the allowing the film 'Sex Boy' and 'Sexy Nights' for screening for the public?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) All films, which include the titles, are examined by the Board of film Certification in accordance with the provisions of the Cinematograph Act 1952 and the guidelines issued thereunder. No separate rules or procedure have been laid down for the Board to examine the titles of films. If a title of a film contravenes any of the guidelines, then the Board objects to such a title 'A' certificates are granted to films which are considered by the Board as not being suitable for exhibition to non-adults.

(c) According to the Board of Film Certification, no film has been certified with the title 'Sex Boy' or 'Sexy Nights'. However, some Delhi distributors and exhibitors with a view to attracting public attention had displayed posters and also given advertisements in the papers with English names of South Indian films. There have been complaint/newspaper reports protesting against the screening of these films. On 3.9.83 at about 9 A.M. some members of the Committee on Portrayal of Women in the Media staged a demonstration outside Odeon Theatre at Delhi where a South Indian film with an English title (The Crazy Lady) was being screened. However, the screening of the said film was discontinued by the theatre owner himself.

In view of the reports appearing in the press surprise inspections were carried by the police of some cinemas at Delhi, but nothing illegal or violative of any provision of the Cinematograph Act/rules could be detected. The Delhi distributors/exhibitors were also advised by the police not to display English title in respect of South Indian films.

Grant of permission to states to import power generating sets

4616. SHRI ANANTHA RAMULU MALLU : Will the Minister of ENERGY be pleased to state:

(a) whether some States have approached Central Government for grant of permission to import power generating machinery; and

(b) if so, the names of such States alongwith the names of the States whose requests are still pending with Central Government?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) and (b) Requests for permission to import power generating equipments have been received from time to time in the past from U.P., Kerala, Karnataka, Harayana, Tamilnadu,